



LIFE INSURANCE CORPORATION OF INDIA
(Established by the Life Insurance Corporation Act, 1956)
Registration Number: 512

LIC's NEW CHILDREN's MONEY BACK PLAN (UIN: 512N296V01)

PART – A

Ref: NB

Branch Office

Date:

Dear Policyholder,

Re: Your Policy No. _____

We have pleasure to forward herewith the above policy document which please find in order.

We would also like to draw your kind attention to the information mentioned in the Schedule of the Policy and the benefits available under the Policy including the options stated therein. The details of the options and the method of availing the benefits under those options are also mentioned.

Some of our plans have certain options (including rider) available under them. It is important that the options, if any, available under this plan and mentioned in the policy document are noted carefully as it will be helpful to you, in case you decide to exercise any of the available options. It is also essential to note that such option, if available and mentioned in the document of this plan has to be exercised in the right manner and during the stipulated time limit as prescribed herein.

Free Look Period

As per IRDA (Protection of Policyholders' interests) Regulations, 2002 we would request you to go through the terms and conditions of the Policy and in case you disagree to any of the terms and conditions, you may return the Policy within a period of 15 days from the date of receipt of policy document stating the reasons of your objections and disagreement. On receipt of the policy we shall cancel the same and the amount of premium deposited by you shall be refunded to you after deducting the proportionate risk premium (for basic plan and rider, if opted for) for the period on cover and charges for medical examination, special reports, if any and stamp duty.

We would also like to draw your attention to the following aspects:

- 1) Change of Address: In case you change your residence, kindly ensure that you inform the change in address to the servicing branch.
- 2) Assignment: Assignment should be in accordance with provision of Section 38 of Insurance Act, 1938 as amended time to time. The current provision of Section 38 is enclosed in Annexure-1 for reference
- 3) Nomination: Nomination should be in accordance with provision of Section 39 of the Insurance Act, 1938 as amended time to time. The current provision of Section 39 is enclosed in Annexure-2 for reference.
- 4) Section 45 of Insurance Act, 1938: The current provision of the same is enclosed in Annexure-3.

These measures will enable us to serve you better.

If you find any errors in this document, you may return this Policy for corrections.

Thanking you.

Yours faithfully,

p. Chief/Sr. Branch Manager

Policy document (February 2015)

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PART - A

THE LIFE INSURANCE CORPORATION OF INDIA (hereinafter called "the Corporation") having received a Proposal along with Declaration and the first premium from the Proposer and the Life Assured named in the Schedule referred to herein below and the said Proposal and Declaration with the statements contained and referred to therein having been agreed to by the said Proposer and the Corporation as basis of this assurance do by this Policy agree, in consideration of and subject to the due receipt of the subsequent premiums as set out in the Schedule, to pay the Benefits, but without interest, at the Branch Office of the Corporation where this Policy is serviced to the person or persons to whom the same is payable in terms of the said Schedule, on proof to the satisfaction of the Corporation of the Benefits having become payable as set out in the policy document, of the title of the said person or persons claiming payment and of the correctness of the age of the Life Assured stated in the Proposal if not previously admitted.

And it is hereby declared that this Policy of Assurance shall be subject to the Definitions, Benefits, Conditions Related To Servicing Aspects, Other Terms And Conditions and Statutory Provisions printed on the back hereof and that the following Schedule and every endorsement placed on the Policy by the Corporation shall be deemed part of the Policy.

SCHEDULE

DIVISIONAL OFFICE:			BRANCH OFFICE:		
Policy No.:	Basic Sum Assured (Rs.):	Instalment Premium for Basic Plan (Rs.):	Due date of premium:		
Date of Commencement of Policy:		Total Instalment Premium (Rs.):	Mode of payment of premium:		
Date of Commencement of Risk:		(Service Tax is charged extra as applicable from time to time)	Due Date of Payment of Last premium for Basic Plan:		
Plan & Policy Term:			Date of Birth of the Life Assured:		
Date of Vesting:			Date of Birth of the Proposer:		
Date of Maturity:			Age of the Life Assured:		
			Age of Proposer:		
			Whether age Admitted?		
Sr. No.	Rider Opted	UIN	Instalment Premium for Rider	Due date of payment of last premium for Rider	Date of Rider termination
1					
Note: Conditions of the rider mentioned under condition no.5 of Part C (Benefits) shall only apply if the above mentioned rider has been opted for.					
Name of Nominee under Section 39 of the Insurance Act, 1938.			Proposal No.:		
If nominee is a minor, name of the Appointee:			Date of Proposal :		
			Benefit Illustration Reference No.:		
Name and address of Proposer:			Name and address of Life Assured:		

Beneficiary to whom Benefits payable	The proposer (before the vesting date) or the Life Assured or his Assignee under section 38 of Insurance Act, 1938 or Nominees under Section 39 of the Insurance Act, 1938 or proved Executors or Administrators or other Legal Representatives who should take out representation to his/ her Estate or limited to the moneys payable under this Policy from any Court of any State or Territory of the Union of India, as applicable.
Period during which premiums payable	Till the stipulated due date of payment of last premium or earlier death of the life assured.
Dates when premium payable	On the stipulated due date in

Signed on behalf of the Corporation at the above mentioned Branch Office, whose address is given on the last page and to which all communications relating to the policy should be addressed.

Date:

Examined by:

Form No.:

p. Chief/ Sr. Branch Manager

Agency Code	Agency Name	Agent's Mobile Number / Landline Number

PART – B: DEFINITIONS

The definitions of terms/words used in the policy documents are as under:

1. **Age** is the age last birthday of the Life Assured at the time of the commencement of the policy.
2. **Appointee** is the person to whom the proceeds/benefits secured under the Policy are payable if the benefit becomes payable to the nominee and nominee is minor as on the date of claim payment.
3. **Annualized Premium** is the total amount of premium payable in a policy year.
4. **Assignee** is the person to whom the rights and benefits are transferred by virtue of an Assignment.
5. **Assignment** is the process of transferring the rights and benefits to an "Assignee". Assignment should be in accordance with provision of Section 38 of Insurance Act, 1938 as amended from time to time. The current provisions of Section 38 are enclosed in Annexure-1 for reference.
6. **Basic Plan** is that part of the Policy referring to basic benefit (benefits referred to in this policy document excluding benefits covered under rider, if opted for).
7. **Basic Sum Assured** is the fixed amount specified as a percentage of which the survival benefit is payable at the end of the specified duration and maturity benefit is payable at the date of maturity.
8. **Beneficiary** means the person who is entitled to receive benefits under this Policy. The Beneficiary may be proposer or Life Assured or his Assignee or Nominees or proved Executors or Administrators or other Legal Representatives as the case may be.
9. **Corporation** means the Life Insurance Corporation of India established under Sec.3 of the LIC act, 1956.
10. **Date of commencement of policy** is the start date of this Policy.
11. **Date of commencement of risk** is the date on which the Corporation accepts the risk for insurance (cover) as evidenced in the schedule of the policy.
12. **Date of vesting** is the date from which the Life Assured becomes entitled to the policy benefits.
13. **Date of Maturity** means a fixed date on which benefit may become payable either absolutely or contingently.
14. **Death Benefit** means the benefit, agreed at the inception of the contract, which is payable on death as specified in Part C of this Policy document.
15. **Discharge form** is the form to be filled by policyholder/claimant to claim the survival / maturity /death benefit/surrender under the policy.
16. **Due Date** means a fixed date on which the policy premium is due and payable by the policyholder.
17. **Endorsement** means conditions attached/ affixed to this Policy incorporating any amendments or modifications agreed to or issued by the Corporation.
18. **Extra Premium** means a charge for any risk not provided for in the minimum contract premium.
19. **Final Additional Bonus**, also called as Terminal Bonus, is an additional amount payable along with the benefits on termination of the policy, if applicable.
20. **Foreclosure** is an action of closing the policy due to default in payment of outstanding loan or loan interest on due date.
21. **Free Look Period** is the period of 15 days from the date of receipt of the policy document to review the terms or conditions of this policy and where the policyholder disagrees to any of those terms and conditions, he/ she has the option to return this policy.
22. **Grace period** is the time granted by the insurer from the due date for the payment of premium, without any penalty/ late fee, during which time the policy is considered to be inforce with the risk cover without any interruption as per the terms of the policy.
23. **Guaranteed Surrender Value** is the minimum guaranteed amount of Surrender Value payable on surrender of the policy.
24. **In full force** means all due premiums have been paid on or before the due date or within the grace period.
25. **IRDAI** means Insurance Regulatory and Development Authority of India earlier called Insurance Regulatory and Development Authority (IRDA).
26. **Lapse** is the status of the Policy when a due premium is not paid within the grace period.
27. **Life Assured** is the person on whose life the insurance cover has been taken.
28. **Loan** is the interest bearing amount granted by the Corporation against the surrender value payable to the policyholder.
29. **Maturity Benefit** means the benefit, which is payable on maturity i.e. at the end of the policy term as specified in Part C of this Policy Document, on life assured surviving upto the Date of Maturity.
30. **Material information** is the information already known to the Life Assured at the time of obtaining a policy which has a bearing on underwriting of the proposal /Policy submitted.
31. **Minor** is a person who has not completed 18 years of age.
32. **Nomination** is the process of nominating a person who is named as "Nominee" in the proposal form or subsequently included/changed by an endorsement. Nomination should be in accordance with provision of Section 39 of the Insurance Act, 1938 as amended from time to time. The current provisions of Section 39 are enclosed in Annexure-2 for reference.
33. **Nominee** is the person who has right to give a valid discharge to the policy monies in case of the death of the Life Assured.
34. **Participating** means the Policy is eligible for share of profit depending upon the Corporation's experience.
35. **Paid - Up** is the status of the Policy, if the premiums are paid for at least 3 full years and subsequent premiums are not paid within the grace period.
36. **Policy Anniversary** means one year from the date of commencement of the Policy and the same date falling one year thereafter, till the date of maturity.
37. **Policy/ Policy Document** means this document along with endorsements, if any, issued by the Corporation which is a legal contract between the Policyholder and the Corporation.
38. **Policyholder** is the legal owner of this policy.
39. **Policy term** is the period, in years, from the Date of commencement of policy during which the contractual benefits are payable as per the terms and conditions of the policy.

40. **Policy year** is the period between two consecutive policy anniversaries. This period includes the first day and excludes the next policy anniversary day.
41. **Premium** is the contractual amount payable by the Policyholder at specified times periodically as mentioned in the schedule of this Policy Document to secure the benefits under the policy.
42. **Proof of continued insurability** is the information sought from the policyholder to decide revival of the policy. This includes Form of declaration of Good Health, Medical Reports, Special Reports, etc.
43. **Proposer** is a person who proposes the life insurance proposal.
44. **Revival** of a policy means restoration of the policy, which was discontinued due to the non-payment of premium, by the insurer as per underwriting decision, upon the receipt of all the premiums due and other charges/late fee, if any, as per the terms and conditions of the policy, upon being satisfied as to the continued insurability of the insured on the basis of the information, documents and reports furnished by the policyholder, in accordance with the then existing underwriting guidelines.
45. **Revival Period** is the period of two consecutive years from the date of discontinuance of the policy, during which period the policyholder is entitled to revive the policy which was discontinued due to the non-payment of premium.
46. **Rider** is an add-on benefit in addition to basic benefits as specified under this Policy.
47. **Rider Premium** is the premium payable by the Policyholder along with the premium under basic plan towards the additional cover/benefit opted under the rider, if opted.
48. **Schedule** is the part of policy document that gives the details of your policy.
49. **Simple Reversionary Bonus** is the surplus/profit added by the Corporation to 'with-profits' policies. It is declared per thousand Basic Sum Assured at the end of each financial year based on the Corporation's experience.
50. **Sum Assured on Death** is the assured amount payable on death during the policy term.
51. **Surrender** means complete withdrawal / termination of the entire policy before maturity.
52. **Surrender Value** means an amount that becomes payable in case of surrender in accordance with the terms and condition of this policy.
53. **Survival Benefit** is the benefit payable on survival of the Life Assured at the end of specified durations during the term of this policy.
54. **Underwriting** is the term used to describe the process of assessing risk and ensuring that the cost of the cover is proportionate to the risks faced by the individual concerned. Based on underwriting, a decision on acceptance or rejection of cover as well as applicability of suitable premium or modified terms, if any, is taken.
55. **UIN** means the Unique Identification Number allotted to this plan by the IRDAI.
56. **Vested Bonus** is the reversionary bonus, if any, which has already been declared and remains attached to the policy.
57. **With Profits policies** means policies which are entitled for any share in surplus (profits) emerging during the term of the policy in accordance with the terms and conditions of the policy.

PART – C : BENEFITS

The following benefits are payable under this policy:

1. **Maturity Benefit** : On the Life Assured surviving the stipulated Date of Maturity provided the policy is in full force by paying upto-date premiums, Sum Assured on Maturity (which is 40% of the Basic Sum Assured) along with vested Simple Reversionary Bonuses and Final Additional Bonus, if any shall be payable.
2. **Death Benefit: On death of the Life Assured before the stipulated Date of Maturity provided the policy is in full force by paying upto-date premiums, then**

On death Before the Date of Commencement of Risk:

An amount equal to the total amount of premium/s paid excluding taxes, extra premium and rider premium, if any, shall be payable.

On death After the Date of Commencement of Risk:

Death Benefit, defined as sum of “**Sum Assured on Death**” and vested Simple Reversionary Bonuses and Final Additional Bonus, if any, shall be payable. Where “**Sum Assured on Death**” is defined as higher of 10 times of annualized premium or Absolute amount assured to be paid on death i.e. Basic Sum assured. This death benefit shall not be less than 105% of the total premiums paid as on date of death.

The premiums mentioned above exclude tax, extra premium and rider premium, if any.

Date of Commencement of Risk: In case the age at entry of the Life Assured is less than 8 years, the risk under this plan will commence either one day before the completion of 2 years from the date commencement of policy or one day before the policy anniversary coinciding with or immediately following the completion of 8 years of age, whichever is earlier. For those aged 8 years or more, risk will commence immediately.

3. **Survival Benefit:** On the Life Assured surviving the policy anniversary coinciding with or immediately following the completion of ages 18 years, 20 years and 22 years, 20% of the Basic Sum Assured shall be payable, provided the policy is in full force.
4. **Date of Vesting:** If the policy is in full force and the Life Assured shall be alive on the vesting date and if a request in writing for surrendering the policy has not been received by Corporation before such vesting date from the person entitled to the policy moneys, this policy shall automatically vest in the Life Assured on such vesting date i.e. on the policy anniversary coinciding with or immediately following the completion of 18 years of age and shall on such vesting be deemed to be a contract between the Corporation and the Life Assured. The Life Assured shall become the absolute owner of the policy and the proposer or his estate shall cease to have any right or interest therein.

5. Rider Benefit:

LIC's Premium Waiver Benefit Rider (UIN: 512B204V01): LIC's Premium Waiver Benefit Rider will be as specified below, if opted for,

Notwithstanding anything within mentioned to the contrary; in consideration of the payment of an additional installment premium and on condition that there shall be duly paid to the Corporation a similar additional premium with every installment till the due date of the payment of last premium or till death of the proposer whichever occurs earlier, it is hereby declared and agreed as follows

- (a) The payment of the premiums falling due after the date of death of the proposer shall be waived;
- (b) The Premium Waiver Benefit as stated in (a) has been granted on the basis of the proposer's age, personal statement, declaration and connected documents and in case it is found that any untrue or incorrect statement is contained therein or any material information is withheld, then and in every such case but subject to the provisions of section 45 of the Insurance Act, 1938, all claim to the benefit shall cease and determine;
- (c) The Premium Waiver Benefit described in (a) shall not operate if the proposer (whether sane or insane) commits suicide within 12 months from the date of issuance of First Premium Receipt or within 12 months from the date of revival and the Corporation will not entertain any claim;
- (d) The additional premium paid in respect of this rider shall not be taken into account in arriving at the amount to be refunded in the event of death of the Life Assured before the date of commencement of risk and in calculating the surrender value of the policy.
- (e) The Premium Waiver Benefit shall cease to apply if policy is in lapsed/paid-up condition.
- (f) The medical report and special reports, if required, at proposal stage or on revival, shall be at his / her own expense from the Corporation's appointed Medical Examiner;
- (g) The revival of the rider will be considered along with the revival of the basic policy. The rider can be revived at any time but within a period of two consecutive years from the due date of the said unpaid premium or before the date of expiry of policy term, whichever is earlier, shall be subject to the requirements mentioned herein below in addition to the clause "Revival of Lapsed Policies".

Evidence of health and habits of the proposer to the satisfaction of the Corporation and of evidence to show that there has been no adverse change in Personal or Family History or occupation of the said proposer.

- 6. Option to defer the Survival Benefit(s):** The policyholder shall have an option to take the survival benefit (s) at any time on or after its due date but during the currency of the policy. In case the policyholder opts to defer the due Survival Benefit (s) then, the Corporation will pay increased Survival Benefit (s) equal to

Survival Benefits % * Sum Assured * (Factors applicable to Survival Benefit(s))

The factors applicable to Survival Benefit(s) are enclosed as Annexure - 4.

Such options can be exercised for either or all the Survival Benefits separately and is to be intimated in writing to the servicing branch office of the Corporation atleast six months before the due date. Else the Survival Benefits would be paid on the due dates as per the terms of this policy.

- 7. Participation in profits:** Provided the policy is in full force, depending upon the Corporation's experience the policy shall participate in profits in accordance with the provisions of Section 28 of LIC Act 1956 as amended from time to time and this policy will be eligible for Simple Reversionary Bonus at such rate and on such terms as may be declared by the Corporation.

Simple Reversionary Bonuses shall be declared annually at the end of each financial year provided the policy is in full force. Once declared, they form part of the guaranteed benefits of the plan. Simple reversionary bonuses will be added from the date of commencement of policy until the selected policy term or till death, if it occurs earlier.

In case of a paid-up policy vested bonuses shall be payable only if atleast three full years' premiums have been paid.

In case the premiums are not duly paid, the policy shall cease to participate in profits irrespective of whether or not the policy has acquired paid up value.

In the event of policy being surrendered, the Surrender Value of vested bonuses, if any, as applicable on the date of surrender, will be payable as specified in condition No.5 of Part D of this policy document.

Final Additional bonus may also be declared under the policy in the year when the policy results into a claim either by death or maturity.

Final Additional Bonus shall not be payable under paid-up policies.

8. Payment of Premiums

- (a).The premium payable will be “total instalment premium” which includes
- i.Instalment premium for Basic Plan and
 - ii.Instalment premium for LIC’s Premium Waiver Benefits Rider, if Premium Waiver Benefit Rider has been exercised

- (b).**Grace period:** A grace period of one month but not less than 30 days shall be allowed for payment of yearly or half-yearly or quarterly premiums and 15 days for monthly premiums. If the premium is not paid before the expiry of the days of grace, the Policy lapses.

If the death of the Life Assured occurs within the grace period but before the payment of the premium then due, the policy will still be valid and the benefits shall be paid after deductions of the said unpaid premium as also the unpaid premium/s falling due before the next anniversary of the policy.

- (c). If the policy has not lapsed and the claim is admitted in case of death of Life Assured under a Policy where the mode of payment of premium is other than yearly, unpaid premium(s), if any, falling due before the next policy anniversary shall be deducted from the claim amount.

PART – D: CONDITIONS RELATED TO SERVICING ASPECTS

1. **Proof of Age :** The premiums having been calculated on the age of the Life Assured as declared in the Proposal, in case the age is found higher than such age, without prejudice to the Corporation’s other rights and remedies, including those under the Insurance Laws (Amendment) Ordinance 2014, the premiums shall be payable in such case at the rate calculated on the Basic Sum Assured for the correct age at entry, and the accumulated difference between the premiums for the correct age and the original premiums, from the commencement of the Policy upto the date of such payment shall be paid to the Corporation with interest at such rate as fixed by the Corporation from time to time. However, in case the Life Assured/Proposer continues to pay the premiums at the rates shown herein, and also does not pay the above mentioned accumulated debt, the accumulated difference between the premiums for the correct age and the original premiums from the commencement of this Policy up to the date on which the Policy becomes a claim, with interest on each instalment of such difference at such rate as may be fixed by the Corporation from time to time, shall accrue and be treated as a debt due by the Life Assured / Proposer against the said Policy and shall be deducted from the Policy moneys payable on the Policy becoming a claim.

Provided further that if the Life Assured’s correct age at entry is such as would have made him/her uninsurable under the class or terms of assurance specified in the said Schedule hereto, the class or terms shall stand altered to such Plan of Assurance as are granted by the Corporation according to the practice in force at the commencement of this policy subject to the consent of the Policyholder, otherwise the policy will be cancelled and the surrender value will be paid as on the date of such cancellation.

2. **Non-forfeiture Regulations:** If less than 3 years’ premiums have been paid in respect of this policy and any subsequent premium be not duly paid, all the benefits under this policy shall cease after the expiry of grace period from the date of first unpaid premium and nothing shall be payable.

However, if after atleast three full years’ premiums have been paid in respect of this policy and any subsequent premiums be not duly paid, this policy shall not be wholly void, but shall subsist as a paid-up policy. The Sum Assured on Death under paid-up policy shall be reduced to such a sum called “**Death Paid-up Sum Assured**” and shall be equal to [(Number of premiums paid/Total Number of premiums payable) x Sum Assured on Death]

The Sum Assured on Maturity under paid-up policy shall be reduced to such a sum called “**Maturity Paid-up Sum Assured**” and shall be equal to [(Number of premiums paid/Total Number of premiums payable) x (Sum Assured on Maturity plus Total Survival Benefits payable under the policy)] less Total amount of Survival Benefits already paid under the policy.

The policy so reduced shall thereafter be free from all liabilities for payment of the within mentioned premiums, but shall not be entitled to participate in future profits. However, the vested simple reversionary bonuses, if any, shall remain attached to the paid-up policy.

Notwithstanding the benefits available under a fully inforce policy, in the case of paid-up policy, no survival benefits shall be payable. However, if the option to defer the Survival Benefit(s) has been exercised and payment of such Survival Benefit(s) have not yet been made, these increased Survival Benefit(s) as specified in condition 6 of Part C above shall be payable on the expiry of policy term or on death of Life Assured ,if earlier.

Notwithstanding what is stated above, if atleast 3 full years’ premiums have been paid in respect of this policy, and any subsequent premium be not duly paid, in the event of the death of the Life Assured within six months from the due date of first unpaid premium, “Sum Assured on Death” along with vested simple reversionary bonuses, if any, will be paid after deduction of (a) the premium or premiums for the basic policy unpaid with interest thereon upto the date of death, on the same terms as for revival of the Policy during such period and (b) the unpaid premium(s) for the basic policy falling due before the next policy anniversary.

Notwithstanding what is stated above, if at least five full years’ premiums have been paid in respect of this policy, any subsequent premium be not duly paid, in the event of death of the Life Assured within 12 months from the due date of first unpaid premium,” Sum Assured on Death” along with vested simple reversionary bonuses if any, after deduction of (a) the premium or premiums for the basic policy unpaid with interest thereon upto the date of death, on the same terms as for revival of the Policy during such period and (b) the unpaid premiums for the basic policy falling due before the next policy anniversary.

These provisions do not apply to optional rider as they do not acquire any paid up value and the rider benefits cease to apply, if policy is in lapsed condition.

3. **Revival of lapsed Policies:** If the policy has lapsed due to non payment of due premium within the days of grace, it may be revived during the life time of the Life Assured, but within a period of 2 consecutive years from the date of the first unpaid premium and before the date of maturity, on submission of proof of continued insurability of the Life Assured and/or proposer (if Premium Waiver Benefit Rider is opted for) to the satisfaction of the Corporation and the payment of all the arrears of premium together with interest (compounding half-yearly) at such rate as fixed by the Corporation from time to time. The Corporation, however, reserves the right to accept at original terms, accept with modified terms or decline the revival of a discontinued policy. The revival of the discontinued policy shall take effect only after the same is approved by the Corporation and is specifically communicated to the Proposer/Life Assured.

Revival of rider, if opted for, will only be considered along with the revival of the basic policy and not in isolation.

4. **Policy Loan:** Loan can be availed under this policy provided atleast three full years' premiums have been paid subject to the following terms and conditions, within the surrender value of the policy for such amounts and on such further terms and conditions as the Corporation may fix from time to time:
- i) The loan during the minority can be availed by the proposer provided the loan is raised for the benefit of the minor Life Assured.
 - ii) The Policy shall be assigned absolutely to and held by the Corporation as security for the repayment of Loan and of the interest thereon;
 - iii) Interest on Loan shall be paid on compounding half-yearly basis to the Corporation at the rate to be specified by the Corporation at the time of taking loan under this policy. The first payment of interest is to be made on the next Policy anniversary or on the date six months before the next Policy anniversary whichever immediately follows the date on which the Loan is sanctioned and every half year thereafter. Interest is charged for a minimum period of six months;
 - iv) In case of policies which are not inforce i.e. paid-up policies, in the event of default in payment of loan interest on the due date as herein mentioned above, the Corporation would be entitled to foreclose such policies which continue to be in default, anytime after expiry of notice period of 30 days. Such policies when being foreclosed shall be entitled to payment of surrender value as on date of foreclosure, if any, after deduction of outstanding loan and accrued interest. However, in case of inforce policies (where all the due premiums stand paid), foreclosure action shall not be applicable;
 - v) In case the policy shall mature or become due for survival benefits or is surrendered or become a claim by death, the Corporation shall become entitled to deduct the amount of the Loan or any portion thereof which is outstanding, together with all interest from the policy moneys.

5. **Surrender:** The policy can be surrendered at any time during the policy term after atleast three full years' premiums have been paid.

The Guaranteed Surrender Value shall be a percentage of total premiums paid (net of tax) excluding any extra premiums and premiums for rider, if opted for, less any survival benefits already paid under the policy. This percentage will depend on the policy term and policy year in which the policy is surrendered and is enclosed as Annexure - 5 to this document.

In addition, the surrender value of vested Simple Reversionary Bonuses, if any, shall also be payable, which is equal to vested bonuses multiplied by the Surrender Value factor applicable to vested bonuses. These Surrender Value factors will depend on the policy term and policy year in which policy is surrendered and is enclosed as Annexure - 6 to this document

However, under this policy Special Surrender Value will be payable, if it is more favorable to the policyholder. The Special Surrender Value will be the discounted value of the sum of Maturity paid-up Sum Assured (as defined in condition 2 of Part D) and vested Simple Reversionary Bonuses. These discounting factors applicable to this policy may change from time to time with prior approval of IRDAI.

In addition to the payable Surrender Value, if the option to defer the Survival Benefit(s) has been exercised and payment of such Survival Benefit(s) which were due but have not yet been made, these increased Survival Benefit(s) (as specified in condition 6 of Part C above) shall also be paid.

No surrender value will be available on rider.

PART E

Not Applicable.

PART – F: OTHER TERMS AND CONDITIONS

1. **Free look period:** During the Free Look Period, if the Policyholder is not satisfied with the “Terms and Conditions”, of the policy, he/she may return the policy within 15 days from date of receipt of the same to the Corporation stating the reasons of objections. On receipt of the same the Corporation shall cancel the policy and return the amount of premium deposited after deducting the proportionate risk premium (for basic plan and rider, if opted for) for the period on cover and charges for medical examination, special reports, if any, and stamp duty.
2. **Forfeiture in Certain Events:** In case any condition herein contained or endorsed hereon be contravened or in case it is found that any untrue or incorrect statement is contained in the proposal, personal statement, declaration and connected documents or any material information is withheld, then and in every such the policy shall be void and all claims to any benefit by virtue thereof shall be subject to the provision of Section 45 of the Insurance Act, 1938 as amended from time to time.
3. **Assignments and Nominations:** Assignment is allowed under this plan as per section 38 of the Insurance Act, 1938 as amended from time to time. After the policy has vested in the Life Assured as specified in condition 4 of Part C of this document, he/she may appoint a nominee or nominees as per section 39 of the Insurance Act, 1938 as amended from time to time.

The notice of assignment, nomination or change of nomination should be submitted for registration to the office of the Corporation, where the policy is serviced. In registering nomination the Corporation does not accept any responsibility or express any opinion as to its validity or legal effect.

4. **Suicide:**

This policy shall be void

- i. If the Life Assured (whether sane or insane) commits suicide at any time within 12 months from the date of commencement of risk, the Corporation will not entertain any claim under this policy except for 80% of the premiums paid excluding any taxes and extra premium, if any, provided the policy is in force. This clause shall not be applicable in case age at entry of the Life Assured is below 8 years.
- ii. If the Life Assured (whether sane or insane) commits suicide within 12 months from date of revival, an amount which is higher of 80% of the premiums paid till the date of death (excluding any taxes and extra premium, if any,) or the surrender value shall be payable. The Corporation will not entertain any other claim under this policy. This clause shall not be applicable:
 - a) in case the age of the Life Assured is below 8 years at the time of revival; or
 - b) for a policy lapsed without acquiring paid-up value and nothing shall be payable under such policies.

5. **Tax:** Taxes, including Service Tax, if any, shall be as per the Tax laws and the rate of tax shall be as applicable from time to time.

The amount of tax as per the prevailing rates shall be payable by the policyholder as and when the premiums are paid, on the instalment premiums including extra premiums and rider premium, if any. The amount of Tax paid shall not be considered for the calculation of benefits payable under the plan.

6. **Normal requirements for a claim:** The normal documents which the claimant shall submit while lodging the claim in case of death of the Life Assured /proposer shall be the claim forms as prescribed by the Corporation accompanied with original policy document, NEFT mandate from the claimant for direct credit of the claim amount to the bank account, proof of title, proof of death, medical treatment prior to death, school / college / employer’s certificate, whichever is applicable, to the satisfaction of the Corporation. If the age is not admitted under the policy, the proof of age of the Life Assured/proposer shall also be submitted.

Where the policy results into maturity claim or result into a survival benefits claim or in case of surrender of a policy, the Life Assured shall submit the discharge form along with the original policy document, NEFT mandate from the claimant for direct credit of the claim amount to the bank account besides proof of age, if the age is not admitted earlier.

7. **Legislative Changes:** The Terms and Conditions including the premiums and benefits payable under this policy are subject to variation in accordance with the relevant Legislation & Regulations.

8. **Benefit Illustration:** Your customized Benefit Illustration based on standard life assumption is enclosed to this document.

PART – G: STATUTORY PROVISIONS

Section 45 Of Insurance Act, 1938:

The provision of Section 45 of the Insurance Act 1938 shall be as amended from time to time. The current provision is enclosed in Annexure-3.

Grievance Redressal Mechanism:

The Corporation has Grievance Redressal Officers at Branch/ Divisional/ Zonal/ Central Office to redress grievances of customers. For ensuring quick redressal of customer grievances the Corporation has introduced Customer friendly Integrated Complaint Management System through our Customer Portal (website) which is <http://www.licindia.in>, where a registered policy holder can directly register complaint/ grievance and track its status. Customers can also contact at e-mail id co_crMgrv@licindia.com for redressal of any grievances.

Claimants not satisfied with the decision of death claim repudiation have the option of referring their cases for review to Zonal Office Claims Dispute Redressal Committee or Central Office Claims Dispute Redressal Committee. A retired High

Court/ District Court Judge is member of each of the Claims Dispute Redressal Committees. For redressal of Claims related grievances, claimants can also approach Insurance Ombudsmen who are appointed by Government of India for providing low cost and speedy arbitration to customers.

NOTE:

In case you have any Complaints/Grievance, you may approach Grievance Redressal Officer/ Ombudsman, whose address is as under:

Address of Branch Office:

Address of Grievance Redressal officer:

Address of Insurance Ombudsman:

Note: In case of dispute in respect of interpretation of these terms and conditions and special provisions/conditions the English version shall stand valid.

YOU ARE REQUESTED TO EXAMINE THIS POLICY, AND IF ANY MISTAKE BE FOUND THEREIN, RETURN IT IMMEDIATELY FOR CORRECTION.

Authorised Legal Officer

Appointed Actuary

Chairman